

## BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

## PRINCIPAL BENCH, NEW DELHI

Original Application No. 596/ 2025

In the matter of:

National Media Centre Co-operative

House Building Society Ltd &amp; Ors.

...Applicant

Versus

State of Haryana &amp; Ors.

...Respondents

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Filed through:



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Date:08.01.2025

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**REPLY ON BEHALF OF RESPONDENT NO.  
6 HARYANA MASS RAPID TRANSPORT  
CORPORATION LTD. THROUGH ITS  
MANAGING DIRECTOR**

**Most Respectfully Showeth:**

1. That in the present Original Application (OA), the Applicant, National Media Centre Co-operative House Building Society Ltd., having its address at Sector 25, Gurugram, is aggrieved with the construction of commercial building and has prayed for relocation of the proposed installation of 24 high-capacity DG sets (totalling 67,500 KVA) and a cooling tower by M/s DLF Ltd. (Respondent No. 8).
2. It has been alleged that the said DG set and cooling tower are being constructed adjacent to the Mousari Avenue Rapid Metro Station, Gurugram, adjoining to the Applicant's Society and a pre-primary school, day-care and community centre is located nearby which is violation of

  
Managing Director  
HMRTC, Ltd. C-3, Sector-6  
Panchkula

the conditions of the Environment Clearance dated 06.05.2019, 04.11.2020 and 09.04.2023.

3. That on examination of OA, it reveals that the concerned premises pertain to the DLF GIS, wherein utility building has been constructed by M/s DLF Ltd. (the Respondent No 8), therefore the matter is not related to the respondent no. 6 -Haryana Mass Rapid Transport Corporation Ltd.

In view of the above facts and submissions, it is most respectfully prayed that the present OA may be dismissed qua the Respondent No. 6, as no cause of action is made out against the answering respondent.

Date: 08/01/2026  
Place: Panchkula

Haryana Mass Rapid Transport Corporation Ltd

  
Managing Director  
HMRTC, Ltd. C-3, Sector-6  
Panchkula

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AFFIDAVIT

I, Chander Shekhar Khare, IAS, Managing Director, Haryana Mass Rapid Transport Corporation Ltd, aged about 44 years do hereby solemnly affirm and state as under:

1. That I, the deponent herein is well conversant with the facts and circumstances of the present case and has been impleaded as Respondent No. 6.
2. That I have gone through the contents of the accompanying reply which has been drafted under my instructions.

VERIFICATION



*[Signature]*  
Deponent

Managing Director  
HMRTC, Ltd. C-3, Sector-6  
Panchkula

Verified at Panchkula on this 8<sup>th</sup> day of January, 2026 that the contents of above affidavit are true and correct to the best of my knowledge and on the basis of the information derived from the official records which I believe to be true and no material fact has been concealed therein.

*[Signature]*  
Deponent

Managing Director  
HMRTC, Ltd. C-3, Sector-6  
Panchkula

This document  
Registered/entered  
at Page No. 163  
vide Sr. No. 45

ATTESSED  
*[Signature]*  
FAQIR CHAND  
NOTARY PUBLIC

8 JAN 2026

## VAKALATNAMA

BEFORE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI  
Original Application No. 596 of 2025

In re:

National Media Centre Co-Operative House Building Society Ltd & Ors  
...APPLICANT

VERSUS

State of Haryana & Ors

...RESPONDENT

KNOW ALL to whom these present shall come that I

Chander Shekhar Khare, Managing Director  
Haryana Mass Rapid Transport Corporation limited, C-3 HSVP Complex,  
Sector-6 Panchkula, Haryana 134109 do hereby appoint

**RAHUL KHURANA Adv (D/2183/2008)**

A-174A, 2<sup>nd</sup> Floor, Defence Colony, New Delhi-110024  
9811894060, 7838707338 [rkhuranalegal@gmail.com](mailto:rkhuranalegal@gmail.com), [advjain25@gmail.com](mailto:advjain25@gmail.com)

(herein after called the advocate/s) to be my/our Advocate in the above-noted case authorised him:-

To act appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file verify and present pleadings, appeals cross-objections or petitions for executive on review, revision, withdrawal, compromise or other petitions or affidavits of other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents including original documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the Power of Attorney on our behalf.

And I/we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once the fee is paid. I/we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years, or part thereof.

IN WITNESS WHEREOF I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this  
..... day of Jan 2026

Accepted subject to the terms of fees.

Advocate



Rahul Khurana, Advocate

Client



Managing Director  
HMRTC, Ltd. C-3, Sector-6  
Panchkula